

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 15 OF 2016

Dated: 15th October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Power Grid Corporation of India Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Mr. Utkarsh Singh
Mr. Damodar Solanki

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

ORDER

Heard in part.

Appellant is directed to place on record per chart indicating details pertaining to implementation of the scheme vis-a-vis the reasons for such delay with advance copy within two weeks. Reply submissions by Respondent Commission shall be filed within three weeks thereafter.

List the matter for further hearing on **05.12.2019.**

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson